Mega plan for cultural development

1309. SHRI C.M. RAMESH: Will the Minister of CULTURE be pleased to state:

(a) whether the Ministry has chalked out details of the Mega Plan for the cultural development of the country, if so, details thereof, State-wise; and

(b) the details of the action that has already been initiated in this connection and amount spent so far under the above plan?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (SHRI PRAHALAD SINGH PATEL): (a) to (b) There is no proposal for any mega plan for the cultural development of the country.

Ministry of Culture deals with the Tangible and Intangible Heritage Cultural Heritage of India. This heritage encompass several strands including monuments and archaeology; folk and tribal art; literature; archives; library; performing arts including music, dance and drama and visual arts in the form of paintings, sculpture and graphics. All activities of the Ministry relating to promotion, preservation and conservation of the cultural heritage of the country are implemented through a network of 2 attached offices, 6 subordinate offices and 34 autonomous organisations under its control and number of schemes directly operated by the Ministry for promotion and dissemination of art and culture. Its activities and programmes have been organised under several broad heads *viz.,* Promotion and Dissemination, Archaeology, Museums, Archives, Anthropology, Performing Arts, Public Libraries, Buddhist and Tibetan Institutes, Memorials, Centenaries and Anniversaries, International Cultural Relations.

Centrally Protected Monuments

1310. SHRI PRASANNA ACHARYA: Will the Minister of CULTURE be pleased to state:

(a) the details of the criteria for declaring a monument as a Centrally Protected Monument;

(b) the number of monuments and heritage sites that has been declared as Centrally Protected Monuments, State-wise; and

(c) the steps taken by the Ministry to protect the monuments including those which are not listed as ASI protected?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (SHRI PRAHALAD SINGH PATEL): (a) Section 2 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 specifies criterion for ancient monument as "any structure, erection or monument, or any tumulus or place of interment, or any cave, rock sculpture, inscription or monolith, which is of historical, archaeological or artistic interest and which has been in existence for not less than one hundred years" and is of National Importance. For ancient sites and remains, the Act specifies as "ancient site and remains containing or is reasonably believed to contain ruins of relics of historical or archaeological importance which have been in existence for not less than one hundred years" and is of National Importance.

(b) There are 3691 monuments/sites declared Centrally protected under the protection of Archaeological Survey of India in the country. The details of monuments/ sites (State/UT-wise) is given in Statement (*See* below).

(c) Archaeological Survey of India is responsible for protection, conservation and maintenance of monuments, archaeological sites and remains declared as of national importance in the country which is a continuous process, where essential conservation work is executed as per the requirements of different sites and availability of resources. Most of the monuments those are not under Central protection are declared protected by State Government and also under maintenance of temple Committees, Boards, etc. On special request conservation of unprotected monument is taken up under Deposit work.

Statement

Details of number of Centrally Protected Monuments/sites under the jurisdiction of Archaeological Survey of India in the country

Sl. No.	Name of State	Nos. of Monuments
1	2	3
1.	Andhra Pradesh	129
2.	Arunachal Pradesh	03
3.	Assam	55
4.	Bihar	70
5.	Chhattisgarh	47

1	2	3
6.	Daman and Diu (U. T.)	12
7.	Goa	21
8.	Gujarat	203
9.	Haryana	91
10.	Himachal Pradesh	40
11.	Jammu and Kashmir (U.T.)	56
12.	Jharkhand	13
13.	Karnataka	506
14.	Kerala	28
15.	Ladakh (U.T)	14
16.	Madhya Pradesh	292
17.	Maharashtra	286
18.	Manipur	01
19.	Meghalaya	08
20.	Mizoram	01
21.	Nagaland	04
22.	NCT Delhi	174
23.	Odisha	80
24.	Puducherry (U.T.)	07
25.	Punjab	33
26.	Rajasthan	163
27.	Sikkim	03
28.	Telangana	08
29.	Tamil Nadu	413
30.	Tripura	08
31.	Uttar Pradesh	745
32.	Uttarakhand	42
33.	West Bengal	135
	TOTAL	3691